## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1476
ANSWERED ON:21.08.2012
MISUSE OF PAROLE RULES
Meghwal Shri Arjun Ram ;Nagorao Shri Dudhgaonkar Ganeshrao

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether misuse of parole rules has been reported in the country;
- (b) if so, the details thereof and the manner in which the rules of parole have been misused;
- (c) whether several prisoners released on parole from Tihar Jail are still missing;
- (d) if so, the details thereof and the steps taken to arrest these prisoners;
- (e) whether the Government proposes to bring amendment in the prevailing rules of parole in order to check the misuse of the same; and
- (f) if so, the details thereof?

## Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): There are no reports of misuse of parole rules.
- (c) & (d): 26 prisoners released on parole from Tihar Jail during last two years are still missing and have not surrendered on the due date before the jail. The Delhi Prison Department has sent Wireless Messages to DCP and SHO of Police Station in whose jurisdiction the crime was committed and also to DCP/SHO of the area where the prisoner used to reside. The SHO of Hari Nagar, & S.P. Badli Police Station and concerned trial court are informed about non surrender by the convict. The Registrar General of Delhi High Court and Home Department of GNCT of Delhi are informed for taking necessary action.
- (e) to (f): There is no reported proposal to bring in any amendment to the parole rules.